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Title : The Minister of Parliamentary Affairs and Minister of Information & Broadcasting made a statement regarding status of implementation of recommendations contained in the 21<sup>st</sup> Report of the Standing Committee on Information Technology pertaining to the Ministry of Information and Broadcasting on Conditional Access System (CAS).

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): I beg to lay this statement on the status of implementation of recommendations contained in the 21<sup>st</sup> Report of the Standing Committee on Information Technology on the action taken by the Government on the recommendations/observations of the Committee contained in their Fifty-second Report (13<sup>th</sup> Lok Sabha) in pursuance of the direction 73 A by the hon. Speaker, Lok Sabha vide Lok Sabha Bulletin – Part II dated September 01, 2004.

The 21<sup>st</sup> Report of the Standing Committee on Information Technology (14<sup>th</sup> Lok Sabha) (2005-2006) was laid in Lok Sabha on 8.12.2005. The report related to the action taken by the Government on the recommendations/ observations of the Committee contained in their Fifty-second Report (13<sup>th</sup> Lok Sabha) on 'Conditional Access System (CAS)'. .

In the 21<sup>st</sup> Report, the Committee made six recommendations/observations in all. The present status report, on the issues on which these recommendations/observations have been made, has been furnished to the Committee on 14.06.2006 seeking extension of time up to nine months for submitting action taken report. These recommendations mainly pertain to the implementation of Conditional Access System (CAS). .

\* Laid on the Table and also placed in Library. See No. LT 4747/06

The present status of implementation of the various recommendations made by the Committee is indicated in the Annexure to my Statement which is laid on the Table of the House. I would request that this may be considered as read.

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